

(TO BE PUBLISHED IN PART 11, SUB-SECTION (11) OF SECTION 3 OF THE
GAZETTE OF INDIA)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 6th January, 2014

NOTIFICATION

Whereas the Central Government is of the opinion that it is necessary to do so in the public interest, and, therefore, in pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies the officer of the rank of Secretary in various States(s) /Union territories in India who is responsible for implementation of the National Food Security Act, 2013 on behalf of respective Government in such State(s)/Union Territories, for the purposes of the said clause.


(Richa Rastogi)

Under Secretary to the Government of India
(F.No. 225/189/2013-ITA.II)

Notification No. 1/2014

To

The Manager,
Government of India Press,
Mayapuri, New Delhi

Copy forwarded to:-

1. PPS to FM/Dir(FMO)/OSD to MOS(R)/PPS to RS/PPS to Chairperson, CBDT and all Members, CBDT
2. Chief-Secretary of all States/Union-Territories
3. DGIT(Systems), N.Delhi
4. All CCsIT/DGsIT for kind information
5. ITCC, Central Board of Direct Taxes (4 copies)
6. DIT (Systems), New Delhi, for placing on the website: incometaxindia.gov.in.
7. Addl. CIT, Data base Cell for uploading on Departmental Website
8. Guard file.


(Richa Rastogi)

Under Secretary to the Government of India

Handwritten notes:
C.A. (A) (5) 1/1/14
D.H. (657)

Handwritten notes:
Ms. Lekha
L
8/1/14

(TO BE PUBLISHED IN PART 11, SUB-SECTION (11) OF SECTION 3 OF THE GAZETTE OF INDIA)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 6 January, 2014

NOTIFICATION

Whereas the Central Government is of the opinion that it is necessary to do so in the public interest, and, therefore, in pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies the officer of the rank of Secretary in various States(s) /Union territories in India who is responsible for implementation of the National Food Security Act, 2013 on behalf of respective Government in such State(s)/Union Territories, for the purposes of the said clause.


(Richa Rastogi)

Under Secretary to the Government of India
(F.No. 225/189/2013-ITA.II)

MS. Lella
L
8/1/14

Notification No. 1 /2014

To
The Manager,
Government of India Press,
Mayapuri, New Delhi

Copy forwarded to:-

1. PPS to FM/Dir(FMO)/OSD to MOS(R)/PPS to RS/PPS to Chairperson, CBDT and all Members, CBDT
2. Chief-Secretary of all States/Union-Territories
3. DGIT(Systems), N.Delhi
4. All CCsIT/DGsIT for kind information
5. ITCC, Central Board of Direct Taxes (4 copies)
6. DIT (Systems), New Delhi, for placing on the website: incometaxindia.gov.in.
7. Addl. CIT, Data base Cell for uploading on Departmental Website
8. Guard file.


(Richa Rastogi)

Under Secretary to the Government of India

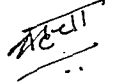
(भारत के राजपत्र के भाग 11, खंड 3 के उप-खंड (11) में प्रकाशनार्थ)

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)
(केन्द्रीय प्रत्यक्ष कर बोर्ड)

नई दिल्ली, दिनांक: 6 जनवरी, 2014

अधिसूचना

चूंकि केन्द्र सरकार की राय है कि जन हित में ऐसा करना आवश्यक है और इसलिए आयकर अधिनियम, 1961 की धारा 138 की उप-धारा (1) के खंड (क) के उप-खंड (ii) के अनुसरण में केन्द्र सरकार एतद्वारा भारत में विभिन्न राज्यों/संघ राज्य क्षेत्रों में सचिव श्रेणी के अधिकारी, जो ऐसे राज्यों/संघ राज्य क्षेत्रों में संबंधित सरकार की ओर से राष्ट्रीय खाद्य सुरक्षा अधिनियम, 2013 के कार्यान्वयन के लिए उत्तरदायी हैं, को उक्त खंड के प्रयोजनार्थ विनिर्दिष्ट करती है।



(ऋचा रस्तोगी)

अवर सचिव, भारत सरकार
(फा.सं. 225/189/2013-आकनि.11)

अधिसूचना सं. 1 /2014

सेवा में,

प्रबंधक,

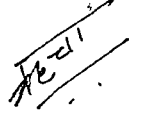
भारत सरकार मुद्रणालय,

मायापुरी, नई दिल्ली

प्रतिलिपि प्रेषित:

1. वित्त मंत्री के प्रधान निजी सचिव/निदेशक (वित्त मंत्री का कार्यालय)/राज्य मंत्री (राजस्व) के विशेष कार्याधिकारी/राजस्व सचिव के प्रधान निजी सचिव/अध्यक्ष, केन्द्रीय प्रत्यक्ष कर बोर्ड के प्रधान निजी सचिव और केन्द्रीय प्रत्यक्ष कर बोर्ड के सभी सदस्य।
2. सभी राज्यों/संघ क्षेत्रों के मुख्य सचिव।
3. आयकर महानिदेशक (प्रणाली), नई दिल्ली।
4. सभी मुख्य आयकर आयुक्तों/आयकर महानिदेशकों को सूचनार्थ।
5. आईटीसीसी, केन्द्रीय प्रत्यक्ष कर बोर्ड (4 प्रतियां)

6. आयकर निदेशक (प्रणाली), नई दिल्ली को वेबसाइट: incometaxindia.gov.in में डालने के लिए।
7. अपर आयकर आयुक्त, डाटा बेस प्रकोष्ठ को विभागीय वेबसाइट में अपलोड करने के लिए।
8. गार्ड फाइल।



(ऋचा रस्तोगी)

अवर सचिव, भारत सरकार